

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2598
ANSWERED ON:09.12.2005
LEGAL ASSISTANCE TO SENIOR CITIZENS
Pathak Shri Brajesh;Sugavanam Shri E.G.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to provide legal assistance to senior citizens, dependent family members of armed forces and para-military forces and the victims of terrorism;
- (b) if so, the details thereof,
- (c) the latest position of the said proposal; and
- (d) the time by which the said proposal is likely to be approved by the Government?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K.VENKATAPATHY)

(a)&(b) One of the recommendations made by Law Ministers in their conference held in Shimla during 10-11 June 2005 was that the categories of persons entitled to get legal aid under the 1987 Act be expanded by including therein the following categories of persons :-

- (i) Senior citizens,
 - (ii) Dependent family members of Armed Forces personnel and of personnel of the Para Military Forces, who died in action; and
 - (iii) Victims of terrorist/extremist violence and riots.
- (c) The recommendations of the Law Ministers were forwarded to the National Legal Services Authority for necessary action.
- (d) As and when the proposal is received from NALSA the same will be considered. No time limit can be framed in this regard.